

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 248/2023

IN THE MATTER OF:

Varun Gulati

Versus

... Applicant

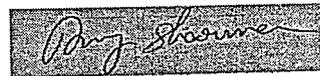
State of UP & Ors.

... Respondents

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At: New Delhi
Dated: 8.2.2024



Anuj Kumar Sharma
ADVOCATE
8076629401

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... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO.12/ RAJPUT
INDUSTRIES**

MOST RESPECTFULLY SUBMITTED:

PRELIMINARY OBJECTIONS

1. That the answering respondent is a Citizen of India, and is running a business of 'Dyeing & Washing of Jeans', in a lawful manner and by observing all precautions envisaged by law. This fact has been established by the report of the UP PCB and of the Joint Committee, filed before this Hon'ble Tribunal.

It is most respectfully submitted, that it was incumbent upon the applicant to prove his case by adducing sufficient evidence, and not make wild and baseless allegations against the answering respondent, who has been forced to run pillar to post seeking legal advice, resulting in legal costs and loss of productivity.

It is most respectfully submitted that even the photographs annexed with the OA, nowhere bear any description or state that the same pertain to the answering respondent's establishment, however the

applicant has tried to pass off the said photographs as if the same pertain to the establishment of the answering respondent.

Moreover, even in the representations dated 18.8.2022 and 14.3.2023, made by the applicant to the official respondents, nowhere the answering respondent has been named. It is thus clear, that even the certificate by the applicant in Para 5.18 of the OA, stating that he has exhausted other alternative remedies, is misleading.

Moreover, even in the body of the OA, the applicant has not once mentioned the answering respondent, despite that, he has been arrayed as a respondent in the memo of parties.

It is further submitted that without once naming the answering respondent in the body of the OA, the OA is full of baseless words & phrases like "*illegal & unauthorized dying factories*", and "*These dying factories are operating illegally without obtaining any Air & Water consent from R.3 i.e UP PCB and without obtaining the ground water extraction NOC/ Permission/ Consent from UP Ground Water Department*". Hence, the applicant has created an impression, as if it's the answering respondent who is running his establishment, without any authorization from the official respondents.

It is submitted that all that the applicant had to do was to file a simple RTI application with the UP PCB or the Ground water department, and he could have received this

information, from the relevant authorities, without having to invoke the hallowed jurisdiction of this Hon'ble Tribunal. Rather, the applicant has chosen the long route, by invoking the jurisdiction of this Hon'ble Tribunal, with incomplete facts, thereby wasting precious Judicial time and resources.

It is therefore stated that the present OA is full of general and omnibus allegations, and the same deserves to be dismissed with exemplary cost as per S.23(2) of the NGT Act, 2010, so that the plenary jurisdiction of this Hon'ble Tribunal is not lightly invoked by irresponsible litigants, in future.

2. That in this regard, the Hon'ble Supreme Court of India has held in *Dr. Buddhi Kota Subbarao v/s Mr. K. Parasaran*, 1996(5) SCC 530, as under:

"No litigant has a right to unlimited drought on the court time and public money in order to get his affairs settled in the manner as he wishes. Easy access to justice should not be misused as a licence to file misconceived or frivolous petitions. After giving our careful consideration to the submissions made at the bar as well as those contained in the memorandum of the application, we are of the opinion that this application is misconceived, untenable and has no merits whatsoever. It is accordingly dismissed".

Further, the Hon'ble Supreme Court of India, has held in *Noorduddin V/s K.L Anand* 1995 SCC(1) 242, as under:

"Equally the judicial process should never become an instrument of oppression or abuse or a means in the process of the court to subvert justice".

Furthur the Hon'ble Supreme Court of India has held in *Sabia Khan & Ors. v/s State of UP & Ors. (1999)1 SCC 271*, as under:

"4. After hearing Mr. Sharma, learned Counsel for the petitioners, it is obvious that the petition is misconceived and based on a total misconception. It is an obvious attempt to question the correctness of the orders of this Court through a writ petition under Article 32, which is not permissible. The objection with regard to the office report is also not tenable. Filing of such a petition is an abuse of the process of the Court and waste of the time of the Court. We do not find any merit in this petition which is dismissed with costs, assessed at Rs. 10,000/-".

That in *Satyabrata Sanjeev Kumar Mohanta v/s MoEF&CC (OA/53/ 2023/EZ)*, the Hon'ble NGT has held as under:

"26. We are, therefore, satisfied that not only is the Original Application not maintainable but the same is an abuse of process of Court in view of the order passed by the Hon'ble High Court of Orissa at Cuttack and the Hon'ble Supreme Court.

27. In view of above, the Original Application No.53/2023/EZ is accordingly dismissed with a cost of Rs. 10,000/- (Rupees Ten Thousand only) against the Applicant, Satyabrata Sanjeeb Kumar. The amount of cost

shall be deposited by the Applicant with the Ld. Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata, within one week from the date of this order. In case the Applicant fails to deposit the amount of cost with the Ld. Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata, the same shall be recovered from him by the Collector & District Magistrate, Keonjhar, in accordance with law and the same shall be deposited with the Ld. Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata.

28. Let a copy of this order be also forwarded to the Collector & District Magistrate, Keonjhar, for due compliance".

That in Virani Construction Co. v/s The State Level Environmental Impact Assessment Committee, Appeal No.72/ 2013, the Hon'ble NGT has observed as under:

"16. Taking a stock of the foregoing discussion, we are of the opinion that the Appeal is not maintainable and is incompetent. We are of further opinion that the appellant filed the present Appeal with malafide intention to put pressure on SEAC and SEIAA, in order to escape from credible action contemplated against him. In this view of the matter, the Appeal is liable to be dismissed with exemplary costs. We accordingly dismiss the Appeal with costs of Rs.1,00,000/-(Rs.One Lac)".

That in Waseem Ahmad v/s State of UP, OA/62/2023, the Hon'ble NGT has held as under:

"5. In view of above, the application was based on misleading and false facts which has resulted in abuse of process of law. Accordingly, the application is dismissed with cost quantified at Rs. 25,000/-".

That the Hon'ble High Court of Delhi has held in *Trans India Logistics v/s UOI*, 2014 SCC Online Del 1135, has held as under:

"9. The aforesaid conduct of the petitioner amounts to deliberate concealment of material facts from the Court, which itself is considered a sufficient ground for the Court to dismiss the present petition. The petitioner cannot expect equity to flow in his favour when he elects to approach the Court with unclean hands and states half truths and makes selective disclosures.

10. In view of the aforesaid facts and circumstances, while refraining from imposing substantial costs on the petitioner for intentionally failing to reveal all the necessary and material facts to the Court and deliberately failing to place on record the relevant documents, the present petition is dismissed with costs of Rs. 10,000/- to be deposited with the Delhi High Court Mediation and Conciliation Centre within two weeks from today and proof of deposit, placed on record within the same time".

3. It is reiterated that answering respondent is carrying out its business as per law. It is also submitted that as per Section 20 of the National Green Tribunal Act, 2010, one of the principles that the Hon'ble Tribunal is required to apply while deciding any issue before it is that of

"sustainable development". It is submitted there are laws and norms which every industry in India, is liable to follow while carrying out its business, so as to mitigate the harmful effects to the maximum possible degree, which in the present case, the answering respondent is fully abiding by. It is submitted that the dyeing industry in India is competing against industries in other parts of the world like that in Bangladesh, where the labour laws and environment norms are non-existent.

It is submitted that the answering respondent is not only complying with all the environmental laws, but also labour laws, and in the present globalized hyper competitive market, and any disruption, costs dearly to the answering respondent.

4. That the answering respondent is running his establishment with all requisite consent and permissions from the relevant authorities. In this regard it is submitted that the answering respondent No. 12 i.e, Rajput Industries is holding consent to operate issued by the UP PCB vide letter dated 21.02.2023 dyeing and washing of jeans and the same is valid upto 31.12.2024. it is also submitted that the answering respondent has been issued no objection certificate for the use of ground water by the ground water department, Ministry of Jal Shakti, Government of Uttar Pradesh. Furthermore, the answering respondent has been authorised by the UP PCB vide letter dated 26.06.2023 for the generation, collection, utilisation, storage and disposal or any other use of hazardous or other waste or both for a period upto

22.07.2028. Further, the answering respondent has engaged the services of Bharat Oil and waste management Ltd., for lifting, transporting, treatment, storage and disposal of hazardous waste from its plant and the same is being carried out by the latter as per the agreement, and in terms of environmental norms. Moreover, the said agreement envisages that the latter would also undertake complete analysis of hazardous waste as per CPCB guidelines and the latter may also engage a govt recognised or MOEA approved third party laboratory for the said purpose. It is therefore submitted that the applicant is making a false and baseless allegation without any iota of evidence supporting the same. It is further submitted that the answering respondent is not extracting ground water beyond the permissible limit. It is also submitted that no effluent whatsoever is being pumped in the ground, hence there is no question of contamination of the ground water. It is submitted that the sludge is being collected by the aforesaid, M/S Bharat Oil and waste management LTD.

PARAWISE REPLY TO THE ORIGINAL APPLICATION FILED BY THE APPLICANT

- 1-4 That the contents of the said para are false therefore hence, denied except those that are matter of record. The applicant claims to be engaged in activities relating to environment protection and restoration for last many years, however, he has not given any details regarding the same and no evidence has been annexed supporting the said assertion. It is submitted that the present petition filed by the applicant is

an abuse of the process of law as has been explained in detail in preliminary submissions, and the same must be read as part of reply to the said para. It is also specifically denied that the applicant is a resident of Ghaziabad, UP and as such the present petition at best can be termed as a public interest litigation which can only be entertained by the Hon'ble High Court of Delhi and the Hon'ble Supreme Court of India.

REPLY TO FACTS OF THE CASE

- 5.1 – That the contents of the said para are false therefore hence,
5.4 denied except those that are matter of record. That the answering respondent is running his establishment with all requisite consent and permissions from the relevant authorities. In this regard it is submitted that the answering respondent No. 12 i.e, Rajput Industries is holding consent to operate issued by the UP PCB vide letter dated 21.02.2023 dyeing and washing of jeans and the same is valid upto 31.12.2024. it is also submitted that the answering respondent has been issued no objection certificate for the use of ground water by the ground water department, Ministry of Jal Shakti, Government of Uttar Pradesh. Furthermore, the answering respondent has been authorised by the UP PCB vide letter dated 26.06.2023 for the generation, collection, utilisation, storage and disposal or any other use of hazardous or other waste or both for a period upto 22.07.2028. Further, the answering respondent has engaged the services of Bharat Oil and waste management Ltd., for lifting, transporting, treatment, storage and disposal of hazardous waste from its plant and the same is being carried out by the latter as per the agreement, and in terms

of environmental norms. Moreover, the said agreement envisages that the latter would also undertake complete analysis of hazardous waste as per CPCB guidelines and the latter may also engage a govt recognised or MOEA approved third party laboratory for the said purpose. It is therefore submitted that the applicant is making a false and baseless allegation without any iota of evidence supporting the same. It is further submitted that the answering respondent is not extracting ground water beyond the permissible limit. It is also submitted that no effluent whatsoever is being pumped in the ground, hence there is no question of contamination of the ground water. It is submitted that the sludge is being collected by the aforesaid, M/S Bharat Oil and waste management LTD.

- 5.5. That the contents of the said para are false and, therefore –
5.10 specifically denied that any untreated or toxic effluent is being directly released in the drains, hence the answering respondent is carrying out its activities fully in conformity with the law.

That as regards the CETP, the relevant authorities are best equipped to answer the same.

It is factually incorrect on the part of the applicant to say that the answering respondent has not installed an ETP and that effluent is being discharged without it being treated.

It is specifically submitted that the photographs of the dyeing units annexed as ANNEXURE A-1 with the OA, do not pertain to the answering respondent. Hence, it is submitted that the applicant has deliberately tried to mislead this Hon'ble Court

by showing photographs of un-treated effluent being discharged and passing it off as that of the answering respondent's establishment.

It is specifically denied that any untreated toxic effluent is being released in the open and it is submitted that all precautions as per law are being observed by the answering respondent.

It is further submitted that the running of diesel generator is part of the consent granted by the UP PCB to the respondent, and on this count also the applicant has made completely false allegations.

It is however submitted that the answering respondent is complying with the restrictions imposed from time to time under GRAP in Delhi NCR by the Commission for Air quality management in NCR and adjoining areas.

- 5.11. That the contents of the said para are false and therefore
- denied except those that are matter of record. It is reiterated
5.14 that the answering respondent is running his establishment fully in compliance with the environmental norms and in line with authorisation received by it from various governmental organisations. It is submitted that all industrial operations are being carried out as per norms and the applicant is making bald allegations without any supporting evidence.

That the applicant has not provided any evidence whatsoever to prove that the areas of Roop nagar, Arya nagar, Tronica City of Loni area Ghaziabad are having any higher rates of cancer than in other parts of Delhi NCR. Moreover, the applicant has not annexed any evidence to prove of the said areas having earmarked as "Cancer Colonies".

It is submitted that no untreated effluents are being released by the answering respondent and all the activities are being carried out as per law.

That electricity connections have been installed as per rules and the answering respondent is making regular payments of his regular electricity bills. This is another instance of wild allegations being made by the applicant without an iota of evidence supporting the same.

- 5.15 That the contents of the said para are false and, therefore denied except those that are matter of record. That the judgement of the Hon'ble Supreme Court in CA/6776 of 2009 was rendered in the peculiar facts of the said case and has no bearing whatsoever in the present case. It is reiterated that the answering respondent is carrying out all the activities as per the law and is being regularly monitored by the various governmental agencies from time to time ensuring compliance, in letter and spirit.
- 5.16. That the contents of the said para are false and, therefore denied except those that are matter of record. It is submitted
- 5.17. that the correspondence made by the petitioner with the authorities is for the relevant authorities to answer. It is reiterated that even prior to the filing of the present OA, the relevant authorities have carried out inspection at the answering respondent's establishment, and have found it to be in compliance with the norms.
- 5.18. That the contents of the said para are false and, therefore denied except those that are matter of record. It is submitted
- 5.19 that the present OA is not bonafide and is an abuse of the process of the law and has been filed hastily without

ascertaining the facts. It is submitted that prior to the coming of the applicant before this Hon'ble Tribunal, it was incumbent upon the applicant to carry out due diligence and to find out if in fact the answering respondent lacked authorisation from various governmental authorities. By launching the present malicious prosecution against the answering respondent, not only the present OA is liable to be dismissed, but in fact exemplary cost is liable to be imposed on the applicant for putting the dyeing industry in India at a comparative disadvantage than its counterparts in Bangladesh, and also putting the jobs of several workers at risk.

- 6.1. That the contents of the said para are false and, therefore
- 6.8 denied except those that are matter of record. It is submitted that the applicant is sermonising on the ill effects of the dyeing industry and hence does not require any reply in this regard from the answering respondent. It is reiterated that answering respondent is carrying out its business as per law. It is also submitted that as per Section 20 of the National Green Tribunal Act, 2010, one of the principles that the Hon'ble Tribunal is required to apply while deciding any issue before it is that of "sustainable development". It is submitted that there are laws and norms which every industry in India, is liable to follow while carrying out its business, so as to mitigate the harmful effects to the maximum possible degree, which in the present case, the answering respondent is fully abiding by.

REPLY TO GROUNDS

- 7.1 – That the contents of the said para are false and, therefore
7.5 denied except those that are matter of record. It is reiterated
that the answering respondent is carrying on its activities as
per the applicable laws. That with regard CETP, the relevant
authorities are best suited to reply to the same.
- 8 That the contents of the said para are false and, therefore
denied except those that are matter of record. That the
present OA has been file beyond the period of limitation and
as such cannot be entertained by this Hon'ble Tribunal.

**SUBMISSIONS WITH REGARD TO REPORT OF THE UP
PCB FILED BEFORE THIS HON'BLE TRIBUNAL**

1. That the said report has been filed after inspection by their
team on 21.12.2023. As per para 2, it is clear that the
answering respondent is having his own individual effluent
treatment plant. To that extent the assertion of the applicant
that the answering respondent is not having any ETP, has
been proved wrong.
2. It is also clear that in the inspection carried out by the UP
PCB on 07.10.2023, the visiting team did not find any
violation of the law in the premises of the answering
respondent.
3. That even in the inspection dated 21.12.2023, carried out by
the UP PCB no non compliance was observed by the visiting
team. Hence, on two occasions nothing adverse have been
detected against the answering respondent.
4. That the details of the authorisation have been given at page
24 of the said report, and it is clear that the answering
respondent is in full compliance of all governmental norms.

SUBMISSIONS WITH REGARD TO REPORT OF THE JOINT COMMITTEE FILED BEFORE THIS HON'BLE TRIBUNAL.

1. That the joint committee undertook its inspection on 13.06.2023 and 14.06.2023, as per the report.
2. That even the joint committee has stated in its report that the answering respondent has acquired CTO from the UP PCB, and the mode of affluent disposal is through the ETP, and the disposal is done through TSDF. It was also found that the ETP was in operation and the lab analysis of the treated affluent was found to be within the prescribed norms.

PRAYER

On the basis of the above submissions, it is humbly prayed that the present OA be dismissed, with exemplary cost in favour of the answering respondent.

Through

Date: 8.2.2024

Place: New Delhi


DEPONENT


Anuj Kumar Sharma
ADVOCATE

VERIFICATION

I, the deponent herein, do hereby verify that the contents of the above reply are true and correct to my knowledge based on records. Nothing is false therein. Verified at New Delhi on 8.2.2024.


DEPONENT

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 248/2023

IN THE MATTER OF:

Varun Gulati ... Applicant

Versus

State of UP & Ors. ... Respondents

AFFIDAVIT

I, Mohamed, Aged about 55 years, S/o Sh. -
Prakash Chandra, proprietor of respondent No. 62
Garments, R/o 3731/2010 do hereby
solemnly affirm and state as under:-
श्री अशोक कुमार प्रसाद Presently ad.
नरसिंह

1. I am the answering respondent herein in the above noted matter and am well conversant with the facts and circumstances of the present case and also competent to swear the present affidavit.
2. That the contents of the accompanying reply has been drafted by my counsel as per my instructions and to say that the contents thereof are true and correct.

That the annexures are true copy of their respective originals.

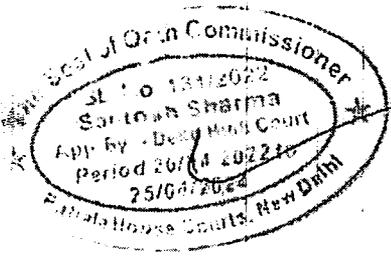
Mohamed
DEPONENT

VERIFICATION

I, the deponent herein, do hereby verify that the contents of the above reply are true and correct to my knowledge based on records. Nothing is false therein. Verified at New Delhi on 05 FEB 2024.

Mohamed
DEPONENT

*My name
23731/2010
Identified the deponent with
has signed in my presence*



I solemnly swear before me read
over & explained to the deponent
Admitted to be correct

[Signature]
Oath Commissioner, New Delhi

05 FEB 2024



589 ANNEXURE R-1

17

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176021/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 21/02/2023

To,

M/s

RAJPUT INDUSTRIES

A-77, Roop Nagar Industrial Area, Loni, Distt-
Ghaziabad, GHAZIABAD, 201102

Application Id-
19571910

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RAJPUT INDUSTRIES located at A-77, Roop Nagar Industrial Area, Loni, Distt- Ghaziabad, GHAZIABAD, 201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAJPUT INDUSTRIES granted for the period from 22/01/2023 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dyeing and Washing of Jeans	1000	Numbers/Day

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2 KLD	Septic Tank	
Industrial	35 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	300 KG/Hour Baby Boiler	Bio Briquette/Biomass/PNG	1	Particulate Matter	14 meter from ground level
2	62.5 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non-compliance of any provision of

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drain etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each

and CPCB server.

3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.

4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.

5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.

13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.

14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

15- The quantity of recycled effluent after final treatment to be send to the Board monthly.

16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.

17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.

18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.

19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.

20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.

23- Any source of emission other than that mentioned in the Air consent seeking application will not be

- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 39- All conditions imposed in earlier issued consent will remain the same.

VIVEK ROY
Digitally signed
 by VIVEK ROY
 Date: 2023.02.21
 11:03:54 +05'30'

CEO
 C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY
Digitally signed
 by VIVEK ROY
 Date:
 2023.02.21
 11:04:08 +05'30'

CEO
 C-1.



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 21148/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2023

Dated :23/07/2023

To,

M/s RAJPUT INDUSTRIES

A-77, Roop Nagar Industrial Area, Loni, GHAZIABAD, 201102

Tehsil :Loni

District :GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 21148 and 23/07/2023.
2. Reference of application (No. and date) 21399109 and 15/06/2023.
3. Mr HEERA LAL of M/s RAJPUT INDUSTRIES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at A-77, Roop Nagar Industrial Area, Loni, GHAZIABAD.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-5.1 Used or spent oil	Through Recycler/TSDF	0.1 KL/Annum
2	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	2 Ton/Annum

1. The authorization shall be valid for a period of 22/07/2028 from the date of issue of this letter.
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any).

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2023.07.23
12:42:09 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action.

CEO/EE, I/C Circle _____

FORM 10

Copy for: SPCB

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No: 84078

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Rajput Industries A-77, Rook Nagar Ind. Area, Meerut								
2 Sender's Authorization No.									
3 Manifest Document No.	Challan No								
4 Transporter's Name & Address (Including Phone No. and email)	Bawal								
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)								
6 Transporter's Registration	Bawal								
7 Vehicle Registration No.	UP14PT 6943								
8 Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Safilabad Industrial Area, Ghaziabad, UP-201010. Tel : 9899692899 e-mail:sales@bharatoil.com								
	(II) BHARAT OIL & WASTE MANAGEMENT LTD, Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar-247664, Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com								
	(III) BHARAT OIL & WASTE MANAGEMENT LTD, Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhar Vill, Tehsil-Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Boh/GHAZIABAD/2023 Valid Upto: 31/12/2027								
	(II) UKPCB/HO/Con-B-84(Vol-III)/2023/283-Valid Upto: 31/03/2028								
	(III) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Boh/KANPURDEHAT/2023 Valid Upto: 31/12/2027								
10 Waste Description	FTP Sludge								
11 Total Quantity No. of Containers.	1.90 kgm ³ or MT Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Slurry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.								
Signature	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>11</td> <td>2024</td> </tr> </table>			Month	Day	Year	01	11	2024
Month	Day	Year							
01	11	2024							
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>11</td> <td>2024</td> </tr> </table>			Month	Day	Year	01	11	2024
Month	Day	Year							
01	11	2024							
Typed Name & Stamp	Signature								
16 Receiver's Certificate for Receipt of Hazardous and other	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>11</td> <td>2024</td> </tr> </table>			Month	Day	Year	01	11	2024
Month	Day	Year							
01	11	2024							
Typed Name & Stamp	Signature								



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039033

VALID FROM 29/05/2023 TO 28/05/2028

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202211000076

Name of the Owner	HEERA LAL	Company Name	RAJPUT INDUSTRIES
Designation	PROPRIETOR	कंपनी का नाम	RAJPUT INDUSTRIES
Company Address	A-77, ROOP NAGAR INDUSTRIAL AREA, LONI, GZB	Authorization Letter	Download
कंपनी का पता	A-77, ROOP NAGAR INDUSTRIAL AREA, LONI, GZB	प्राधिकार पत्र	Download
Address of the Applicant	A-77, Roop Nagar Industrial Area, Loni, Distt- Ghaziabad	Application No.	GZBD0423NIN0588
Date of Submission	03/11/2022	Specimen Signature	
Location Particulars		Block	LONI
District	Ghaziabad	Municipality/Corporation	Yes
Plot No./Khasra No.	PLOT NO.-A-77, KHASRA NO.-1477/2		LONI
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	04/10/2012	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	5.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	11.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor	Date of Energization (In Case of Electric Pump)	08/10/2012
Date of Energization (In Case of Electric Pump)		Maximum Allowable Rate	5.00
Maximum Allowable Rate	11.00	Running Hours Per Day	
Rate of Withdrawal (m ³ /hr.)			

1/16/24, 9:53 AM

Maximum Allowable
Annual Extraction of
Ground Water:

15950.00

about:blank

Recharge Required

31900.00

21

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 31900.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.

For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

In case of any change of ownership of the existing well, fresh registration has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its

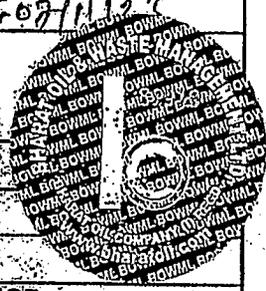
FORM 10

Copy for SPCB

[See rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No. 81166

1. Occupier's Name & Mailing Address (including Phone No. and email)	Rajput Industries, A-77, Roopnagar Ind. Area, Lucknow, Ghaziabad, U.P.			
2. Sender's Authorization No.				
3. Manifest Document No.	07/07/11/23			
4. Transporter's Name & Address (including Phone No. and email)	BOWME			
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)			
6. Transporter's Registration	BOWME			
7. Vehicle Registration No.	UP 14 AT 8624			
8. Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010, Tel.: 8899692899, e-mail: sales@bharatoil.com			
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mapza, Mukimpur, Roorkee-Lakshar Road, Roorkee, Hardwar-247664, Uttarakhand, Tel.: 8874087866, e-mail: sales@bharatoil.com			
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 672 & 706, Cha. Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 8874207652, e-mail: sales@bharatoil.com			
9. Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad (UPPCBRO)/CTO/B6th/GHAZIABAD/2023 Valid Upto: 31/12/2027			
	(II) URPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028			
	(III) 177472/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/B6th/KANPURDEHAT/2023 Valid Upto: 31/12/2027			
10. Waste Description	ETP Sludge			
11. Total Quantity No. of Containers	105 Kgs Nos.			
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.			
14. SENDERS CERTIFICATE				
Typed Name & Stamp Signature Rajput Industries J R Singh		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
		Month	Day	Year
		11	07	2023
15. Transporter Acknowledgement of Receipt of Waste				
Typed Name & Stamp Signature		Month	Day	Year
		11	07	2023
16. Receiver's Certificate for Receipt of Hazardous and other Waste				
Typed Name & Stamp Signature		Month	Day	Year
		11	07	2023



**RAJPOOT
INDUSTRIES**

**A-77, ROOPNAGAR
LONI, GZB.-20102**